UCO Bank. The Federation had also received finance from Delhi State Cooperative Bank Ltd. All the public sector banks have reported that they have not given finance in excess of the value of the goods charged to the banks. There have been, however, some irregularities in the dealings of the Federation with the banks. The matter has been discussed in detail by the banks and the concerned organisations and agencies and appropriate action taken in the matter. In accordance with the statutes governing the public sector banks and as per the customs and usages prevalent among the bankers. the information relating to an individual constitutent of the bank cannot be divulged.

RBI Committee's Findings on Unviability of SSI Units

*237. SHRI YASHWANT SINHA: SHRI KAMAL MORARKA:

Will the MINSTER OF FINANCE be pleased to state:

(a) whether it is a fact that a Committee of RBI has found 1.86 lakhs small scale industrial units unviable;

(b) if so, on what criteria the viability has been worked out; and

(c) what is the shrinkage of employment due to non-viability of these units?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c) A Standing Advisory Chairman-Committee under the ship of Deputy Governor in Reserve Bank of India reviews on an ongoing basis flow of institutional credit to SSI sector and inter-alia looks into the position of sickness in the sector. Reserve Bank of India has reported that as at the end of December 1987,

• the total number of sick SSI units was 2,04,259. Of these, 12.484 were found to be potentially viable and viability had yet to be decided in respect of 4941 units.

RBI has issued instructions indicating criteria for deciding potential viability of a sick SSI unit. A unit may be regarded as potentially viable if it would be in a position to continue to service its repayment obligations as agreed upon including those forming part of a package without the help of concessions after the specified period, RBI has also mentioned that implementation of such a relief package should not exceed five years from the date of commencement of the package which may include inter-alia concessioss from banks. financial institutions and other concerned agencies. In the of tiny/decentralised case sector units the period of reliefs, concessions and repayment period of restructured debt would be two years ond three years respectively. RBI has further reported that as per the present system of data collection, shrinkage of employment due to non-viability of such sick units is not maintained by it.

Vacancies of Judges and pending cases in the Allahabad High Court

*238. SHRI CHHOTUBHAI PATEL: SHRI KAPIL VERMA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the number of vacancies of Judges in the Allahabad High. Court and for how long and what are the reasons for not filling these posts; and

(b) what is the number of cases pending in this High Court for 3 years, 5 years, 10 years and more?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) As on 1-5-1990, there were 16 vacancies of Judges/ Additional Judge out of the total (b) As on 30-6-1989, there were 2,67,060; 1,68,755 and 30,868 cases pending for over 3 years, 5 years and 10 years respectively.

Distribution of Re-rollable Steel Material

*239. SHRI ASHWANI KUMAR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether huge quantities of rerollable steel material is being distributed under the decision of Director (Commercial), SAIL to many steel re-rolling units which do not posses Carry on Business (COB) Licence or Industrial Licence and without verifying the number of employees employed by those units since July, 1988, thus violating the relevant orders;

(b) whether the Regional Development Commissioner, Iron and Steel, Secunderabad raised objection to above stated irregular decision of the Director (Commercial), SAIL; and

(c) if so, what action Government propose to take in the matter and to prevent recurrence of such cases in future?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOS-WAMI): (a) Government have no evidence to held that supplies to rerolling units are being made by SAIL contrary to relevant regulations.

(b) The Regional Development Commissioner for Iron and Steel. Hyderabad, had raised doubts about the supplies of re-rollables by SAIL and these were examined and settled by Govt. (c) It is proposed to issue more explicit instructions to clarify the position further.

राजस्थान से स्वीकृति हेतु प्राक्त लंबित सिचाई परियोजनाएं

*240 डा॰ झबरार झहमद खान : क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके मवालय से संबंधित राजस्थान से प्राप्त ग्रनेक परियोजनाएं स्वीद्यति हेत् लंबित हैं;

(ख) यदि हां, तो वे परियोजनाएं कब से लंबित हैं ग्रीर उन्हें ग्रब तक स्वीकृति प्रदान न किए जाने के क्या कारण हैं ग्रीर इन परियोजनाग्रीं को कब तकु स्वीकृति प्रदान कर दिए जाने की संभावना है ;

(ग) राजस्थान में कौन-कौन सी सिचाई परियोजनाएं केन्द्र की सहायता से कियान्वित की जा रही है तथा केन्द्रीय सरकार द्वारा उन पर कितनी धनराशि खर्च की गई है ग्रौर इन में ग्रब तक की गयी प्रगति का ब्यौरा क्या है ; ग्रीर

(घ) इस परियोजनाएं के कब तक पूरा हो जाने की ग्राणा है ग्रौर इन पर कुल कितनी धनराशि खर्च होने की सभावना है ?

जल संसाधन मंत्रालय में राज्य मंत्री (श्री मनु भाई कोटाडिया) (क) ग्रीर (ख) तीन बहद सिचाई परियोजनाएं नामश: नोहर, सिद्धमुख ग्रीर जेसमांड ग्रीर दो मध्यम सिचाई परियोजनाएं वामश: गरारदा ग्रीर गम्भीरी ग्राधुनिकी-करण सिचाई परियोजनाएं नवम्बर, 1988 से ग्रगस्त, 1989 की ग्रवधि के दौरान केन्द्र ें निवेश स्वीकृति हेतु प्राप्त हुई है। परियोजनग्रों की स्वीकृति राज्य सरकार द्वारा निर्धारित ग्रपक्षाग्रों की ग्रनुपालना पर निर्भर करती है।

(ग) मार्च, 1990 तक इंदिरा गांधी नहर परियोजना चरण-II को 1257 करोड़ रुपए की केन्द्रीय सहायता दी गई थी। जबकि मुख्य नहर पूरी हो गई है, शाखा नहरों और वितरण प्रणाली